

**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI**

SESSION REVIEW – FOURTH SESSION (Second Part)

Fourth Session Second Part (22 August 2016 to 26 August 2016):

The House held four sittings during the Second Part of the Fourth Session of the Sixth Assembly. The Session commenced on 22 August 2016 and was adjourned sine die on 26 August 2016.

Congratulatory Reference on Rio Olympics 2016: On 22.8.2016, the Chair congratulated PV Sindhu, Sakshi Malik, Dipa Karmakar and other Olympians on their stellar performance in the Rio Olympics 2016 and also the Organisers of the Rio Olympics.

Felicitation of parents of Sakshi Malik, Olympic Bronze Medallist: On 23.8.2016, the Chair felicitated the parents of Sakshi Malik, Olympic Bronze medallist. The House adopted the following Motion moved by Ms. Alka Lamba (under Rule 114): “This House congratulates Sakshi Malik, Olympic bronze medallist in wrestling and welcomes her parents in the LG’s Gallery; This House appreciates the efforts and sacrifice of her parents in achieving this feat; and This House hopes the parents of other talented sportspersons take inspiration from them and encourage their children for the all round development of the sports talent.” The following Members participated in the discussion: Ms. Bhawna Gaur, Smt. Parmila Tokas, Shri Vijender Gupta, Hon’ble Leader of Opposition and Shri Gopal Rai, Hon’ble Minister of Labour.

Questions: A total of 233 notices of questions were received for this session for Question Hour scheduled for four days. Out of these 80 notices of starred questions and 10 notices of unstarred questions were admitted. 25 starred questions and 74 supplementary questions were asked and replied to in the House.

Special Mention (Under Rule 280): 86 notices were received under Rule 280. 39 matters pertaining to various departments were raised in this session under Rule 280 by the Members.

Short Duration Discussion (Under Rule 55): 14 Notices for short duration discussion were received during the session. The House discussed the following two subjects:

1. On 22.8.2016, Ms. Bhavna Gaur initiated discussion on the ‘**situation arising out of the judgment delivered by the Hon’ble High Court of Delhi on 04th August, 2016 in the matters related to Governance of Delhi**’. The following Members also participated in the debate: Sh. Nitin Tyagi, Sh. Rajendra Pal Gautam, Sh. Saurabh Bhardwaj, Sh. Madan Lal, Sh. Somnath Bharti, Ms. Alka Lamba and Sh. Vijender Gupta, Hon’ble Leader of Opposition. Shri Manish Sisodia, Hon’ble Deputy Chief Minister replied to the discussion. The discussion was held for two hours.

2. On 23.8.2016, Sh. Jagdeep Singh initiated discussion on **'the threat of epidemic-like situation arising out of poor sanitation facilities provided by the Municipal Corporation'**. The following Members participated in the debate: Sh. Amanatullah Khan, Sh. Raju Dhingan, Sh. Shri Dutt Sharma, Smt. Bandana Kumari, Ch. Fateh Singh, Sh. Nitin Tyagi, Sh. Akhilesh Pati Tripathi, Smt. Sarita Singh, Sh. Ajay Dutt and Sh. Somnath Bharti.

Shri Satyendar Jain, Hon'ble Minister of Health and Urban Development replied to the discussion.

The discussion was held for one hour and fifty minutes.

3. On 24.8.2016, Sh. Jagdeep Singh initiated discussion on the **'alleged arbitrary use of Delhi Police against MLAs of the ruling party and the raid in the office of Delhi Commission for Women'**. The discussion concluded on 26.8.2016. The following Members participated in the debate on 24.8.2016 Sh. Amanatullah Khan, Sh. Nitin Tyagi, Sh. Dinesh Mohania and Sh. Sanjeev Jha. The following Members participated in the debate on 24.8.2016: Shri Somnath Bharti, Shri Rajesh Rishi, Ms. Sarita Singh, Shri Jarnail Singh (Tilak Nagar), Ms. Bhavna Gaur, Shri Surender Singh and Ms. Alka Lamba

Shri Satyendar Jain, Hon'ble Minister of Home replied to the discussion.

The discussion was held for two hours and forty minutes.

Calling Attention Motion (Under Rule 54): 13 Notices for Calling Attention Motions were received during the session. The following issues were raised in the House:

1. Shri Somnath Bharti, Hon'ble Member called the attention of the House towards the issue of **problems arising out of use of Chinese Manjha**. The following Members participated in the discussion: Shri Vijender Gupta, Hon'ble Leader of Opposition, Shri Som Dutt, Shri Jaranail Singh (Rajouri Garden), Shri Nitin Tyagi, Shri Mohinder Goyal. Sh. Manish Sisodia, Hon'ble Deputy Chief Minister replied to the discussion.

2. Shri Amanatullah Khan, Hon'ble Member called the attention of the House **towards restoration of Wakf land to the Wakf Board from the control of DDA**. The following Members also expressed their views: Sh. Imran Hussain, Hon'ble Minister of Food & Supplies, Smt. Sarita Singh, Sh. Naresh Yadav, Sh. Pravin Kumar and Sh. Somnath Bharti. Sh. Manish Sisodia, Hon'ble Deputy Chief Minister replied to the discussion.

3. Shri Kailash Gahlot, Hon'ble Member called the attention of the House towards **'the policy of Niti Ayog in formulation and implementation of Centrally Sponsored Schemes which are allegedly against the federal scheme as laid down in the Constitution'**. Sh. Manish Sisodia, Hon'ble Deputy Chief Minister made a statement on the issue.

4. Shri Rajendra Pal Gautam called the attention of the House towards the **media reports alleging that the C&AG's Special Audit Report has found fault with the advertising by the Government of NCT of Delhi**. Sh. Manish Sisodia, Hon'ble Deputy Chief Minister made a statement on the issue.

Government Resolution (Rule-90) on GST Bill:

Shri Manish Sisodia, Hon'ble Deputy Chief Minister moved the following Resolution: "That this House ratifies the amendments to the Constitution of India falling within the purview of clause (b) of the proviso to clause (2) of Article 368, proposed to be made by the

Constitution (One Hundred and Twenty Second Amendment) Bill, 2014, as passed by both the Houses of Parliament.”

The following Members participated in the debate: Sh. Nitin Tyagi, Sh. Rajesh Gupta, Sh. Anil Bajpai , Sh. SK Bagga and Ms. Alka Lamba.

Hon’ble Deputy CM replied to the debate. The resolution was put to vote and adopted by voice-vote.

Congratulatory Motion (Rule-114): The House adopted the following motion moved by Shri Anil Kumar Bajpai on 27.11.2015:

“This House expresses its gratitude to Shri Kapil Mishra, Minister of Tourism & Water for bringing back the belongings of former President of India (Late) Dr. APJ Abdul Kalam from his village in Tamilnadu and proposing to build a memorial in his memory in Delhi.”

Legislation: The House passed the following Bills during the current session:

1. “The Delhi Tax on Luxuries (Amendment) Bill, 2016 (Bill No.4 of 2016)”.
2. “The Bharat Ratna Dr. B.R. Ambedkar Vishwavidyalaya (Amendment) Bill, 2016 (Bill No.5 of 2016)”.

Obituary References:

The House paid homage and observed two minute silence on the sad demise of Shri Charti Lal Goel, former Speaker (1993-98).